
Vinod Bihari Lal Vs State Of U.P. And Another

Criminal Misc Anticipatory Bail Application U/S 438 Cr.P.C. No. 1346, 1348 Of 2023

Court: Allahabad High Court

Date of Decision: Feb. 28, 2023

Acts Referred:

Constitution Of India, 1950 " Article 21#Code Of Criminal Procedure, 1973 " Section 4, 41(1), 41(2), 82, 91, 161, 164, 209, 437, 437(3), 438, 438(1), 439(2)#Indian Penal Code, 1860 " Section 34, 120B, 149, 153A, 420, 467, 468, 471, 506#U.P. Prohibition of Unlawful Conversion of Religion Act, 2021 " Section 2, 3, 4, 5, 5(1), 7, 8, 9#Evidence Act, 1872 " Section 27

Hon'ble Judges: Manju Rani Chauhan, J

Bench: Single Bench

Advocate: Rajiv Lochan Shukla, Kumar Vikrant

Final Decision: Dismissed

Judgement